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WA-2402-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 10th OF NOVEMBER, 2025

WRIT APPEAL No. 2402 of 2025

ANJANI @ SAKUNTALA VISHWAKARMA D/O LATE SHRI AMRIT LAL VISHWAKARMA

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Munendra Singh - Advocate for appellant.

Shri Anubhav Jain - Advocate for respondents/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

- 1. Appellant impugns order dated 05.08.2025, whereby the writ petition filed by the appellant has been dismissed on the ground of delay and latches.
- 2. Appellant had filed the subject petition seeking a direction to the respondents to decide the representation of the appellant to handover the skeleton of the father of the appellant which was kept in Police Station Umaria.
- 3. The father of appellant had gone missing and thereafter a body was recovered of which a DNA test was performed and was established that the remains belongs to the father of the appellant.



- WA-2402-2025 Thereafter appellant made several representations for handing over of the remains of her father.
- 4. We note that the father of appellant gone mission in 2011 and subsequently when the remains were recovered, FIR was registered under Section 302 however, a closure report was filed on 31.12.2017 which has been accepted by the Court on 12.09.2022.
- 5. This Court by order dated 24.09.2025 directed the respondents to file an affidavit so as to disclose what happens to the remains and other belongings of the father of the appellant. The affidavit dated 13.10.2025 has been filed of the Sub Divisional Officer of the Police District Umaria stating that the seized bones of the deceased have been received from the FSL Sagar and they are kept in the Store room (Maal-khana) of Police Station Pali.
- 6. Since the FIR registered has already been closed and the closure report is accepted by the competent Court and the DNA report has established that the remains are of the father of the appellant, this appeal is disposed of with the direction to the respondents to hand over the remains as well as the other belongings of the deceased to the appellant with due honour and dignity.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE